

[Sh Jitendra Nath Das]

has got an infrastructure value amounting to lakhs of rupees. In this modern age of technology, the railway is playing an important role in the field of communications. It is very essential for an under-development semi-town like Odlabansur surrounded by many tea gardens. The people of the area are aggrieved and agitated over this uncalled for decision of the Government.

I, therefore, urge upon the Central Government to take necessary steps so that the order mentioned may be revoked and thus enable the people of the area to enjoy the existing facilities of the Railway station.

(v) Need to Waive Loans of Farmers Accruing due to Construction of Pakka-water-course in Indira Gandhi Canal project Phase I in Rajasthan

[*Translator*]

SHRI BIRBAL (Ganganagar) Mr Speaker, Sir, Pakka water courses have been constructed in Indira Gandhi Canal Project area. A dual policy has been adopted in constructing Pakka water courses under this project. In the Phase-I the expenditure incurred in constructing Pakka water-courses will have to be borne by farmers in the form of loans whereas under Phase-II it has been met by the Government. A dual policy has been implemented in the same project area which is neither practical nor justified.

Pakka water-courses, constructed during Phase-I have been damaged due to water logging and the amount of loan outstanding against farmers has gone up five fold. The neighboring state Governments have constructed such water courses for farmers without asking them to bear expenditure.

Therefore, in view of the above mentioned facts it is my submission that the said loans outstanding against farmers be waived off.

(vi) Need to set up an aerodrome at Jabalpur, Madhya Pradesh

SHRI SHRAVAN KUMAR PATEL (Jabalpur) I wish to draw the attention of Gov-

ernment to the dire and pressing need for linking Jabalpur with different parts of the country by Air. Jabalpur, an important town, with varied tourist attractions like the Marble Blocks, number of Ordnance Factories, universities, seat of High Court and head quarter of state Electricity Board is still unconnected by air. An air-link is the crying need of the region.

Government have announced a scheme to develop the existing air-strip into an airport capable of handling aircraft upto Boeing standard. The National Airport Authority had made a request to Government of Madhya Pradesh to acquire and make available over 33 acres of land near the existing airstrip for the purpose. Government of Madhya Pradesh have already done their job and handed over the land to the Airport of India free of cost.

Meanwhile, Provision had been made in the budget for 1992-93. I would therefore urge upon Central Government to implement the scheme according highest priority. The work should be taken in hand without delay, since it may be too late to start the work in the last quarter of the year 1993-94, so as to ensure that Airport becomes operational at the earliest.

(vii) Need to pay Dearness Allowance in cash to the Central Government employees drawing basic pay more than Rs. 3500/- p m

SHRI RAM NAIK (Bombay North) Sir, a grave injustice in respect of Incomes Tax is being caused to the basic salarised class having their basic salary more than Rs. 3,500/- p m. While employees get Dearness Allowance increased whenever cost of living index increases the entire increase in dearness allowance however is not being given to them in cash but deposited in their Provident Fund Account. The amount of increase in dearness allowance so deposited, is more than Rs. 2,000/- per month for such employees.

What is harsh and unjust is that income tax is deducted on this Dearness Allowance increase, which the employees do not get in their hand in cash. On one hand the employees are not getting Dearness Allowance in hand to off set

he price increase but on the other hand their income is eroded by deducting income tax on an income which is on paper only.

Trends of continuously increasing inflation and eroding value of Rupee result in reduced money value of the above deposits whenever the employee gets back the amount after his retirement.

In view of this situation, I urge upon the Central Government to exempt these Dearness Allowance increase deposited in Provident Fund Account from the purview of Income Tax. Else, the Dearness Allowance increase be paid in cash to the employee ends.

MR. SPEAKER : The House stands adjourned to reassemble at 14.15 hours.

13.18 hrs

The Lok Sabha then adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabhs re— assembled after Lunch at fifteen minutes past Fourteen of the Clock.

(MR. SPEAKER *in the Chair*)

THE MOTIONS OBSERVATION BY SPEAKER PROCEDURE FOR CONSIDERING FOR PRESENTING AN ADDRESS TO THE PRESIDENT UNDER CLAUSE (4) OF ARTICLE 124 OF THE CONSTITUTION,
AND

(ii) FOR CONSIDERING THE REPORT OF THE INQUIRY COMMITTEE CONSTITUTED TO INVESTIGATE INTO THE GROUNDS ON WHICH REMOVAL OF SHRI V. RAMASWAMI, JUDGE, SUPREME COURT OF INDIA, WAS PRAYED FOR

SHRI C.K. KUPPUSWAMY (Coimbatore) :
Mr. Speaker, Sir, *vanakkam*.

I want to know whether this plan is the residence of the Chief Justice. I know this is a very serious matter. He has built this house. It is mentioned here— Residence of Chief Justice,

Ground Floor Plan. He lives in Madras. In this Plan, the place is not mentioned.

14.17 hrs.

At this stage, Shri C. K. kuppyswamy came and stood near the Table.

(*Interruptions*)

MR. SPEAKER : I will explain to you.

14.18 hrs.

At this stage, Shri C. K Kuppyswamy went back to his seat.

SHRI BUTA SINGH (Jalore) : How has this document come to the House?

MR. SPEAKER : I said, I would explain.

What we are going to take up in the House now is a matter which involves a Judge of the Supreme Court and is of a very great importance. Therefore, the discussion may be carried on with all sincerity, solemnity and understanding at our command.

There are no rules provided in the Books of Rules of the Lok Sabha specifically to regulate these proceedings.

The procedure to be followed has to be decided by us. This matter was discussed more than once in the Business Advisory Committee and in the meeting with the Leaders of all parties and Groups in Lok Sabha during the last week.

The matter may be dealt with in a very careful and sound manner to be very precise, correct and just and not to repeat the points, not to bring in extraneous points and not complicate the issue and to arrival at correct conclusions very neatly. Only a few Members may speak. The Report given by the Judges Committee and the defense of the Judge have been made available to the Members well in time. The debate on the Motions may be concluded today itself, if need be, it may continue even beyond 6.00 p.m. About this, I leave the judgment to the House.